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PART II — Section 1

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NEW DELHI, THURSDAY, JUNE 21, 2007/JYAISTHA 31, 1929

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 21st June, 2007/31 Jyaistha, 1929(Saka)

THE STATE BANK OF INDIA (AMENDMENT) ORDINANCE, 2007

No. 5 OF 2007

Promulgated by the President in the Fifty-eighth
Year of the Republic of India.

An Ordinance further to amend the State Bank of India Act, 1955.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the State Bank of India (Amendment) Ordinance, 2007.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

- Amendment of section 3. 2. In the State Bank of India Act, 1955 (hereinafter referred to as the principal Act), in section 3, in sub-section (2), for the words "Reserve Bank", the words "Central Government" shall be substituted. 23 of 1955
- Amendment of section 5. 3. In section 5 of the principal Act, in sub-section (2), for the words "Reserve Bank", the words "Central Government" shall be substituted.
- Amendment of section 10. 4. In section 10 of the principal Act, in sub-section (2), for the words "Reserve Bank", the words "Central Government" shall be substituted.
- Amendment of section 11. 5. In section 11 of the principal Act, for the words "Reserve Bank", the words "Central Government" shall be substituted.
- Amendment of section 18. 6. In section 18 of the principal Act, in sub-section (2), for the words "All directions given by the Central Government shall be given through the Reserve Bank", the words "All directions shall be given by the Central Government" shall be substituted.
- Amendment of section 19. 7. In section 19 of the principal Act, in clause (c), for the words "Reserve Bank", the words "Central Government" shall be substituted.
- Amendment of section 24. 8. In section 24 of the principal Act, in sub-section (4), for the words "Reserve Bank", the words "Central Government" shall be substituted.
- Amendment of section 36. 9. In section 36 of the principal Act, —
(1) in sub-section (1), —
(a) in clause (a), for the words "Reserve Bank", the words "Central Government" shall be substituted;
(b) in clause (b),—
(i) the words "the Reserve Bank or" shall be omitted.
(ii) in the proviso,—
(A) for the words "Reserve Bank", occurring at both the places, the words "Central Government" shall be substituted;
(B) for the words "paid to that Bank", the words "paid to that Government" shall be substituted.
(2) in clause (a) and clause (aa) of sub-section (2) and in sub-section (3), for the words "Reserve Bank" wherever they occur, the words "Central Government" shall be substituted.

A.P.J. ABDUL KALAM,
President.

K.N. CHATURVEDI,
Secy. to the Govt. of India.